

| <i>Sl. No.</i> | <i>State/U.T.</i> | <i>No. of Spl. Courts Specified</i> |
|----------------|----------------------|-------------------------------------|
| 1 | 2 | 3 |
| 19. | Uttar Pradesh | 57 |
| 20. | West Bengal | 17 |
| 21. | A&N Islands | 1 |
| 22 | Chandigarh | 1 |
| 23 | Daman & Diu | 1 |
| 24. | Dadra & Nagar Haveli | 1 |
| 25 | Delhi | 1 |
| 26 | Lakshadweep | 1 |
| 27 | Pondicherry | 1 |

Note:-1. The State Government of Arunachal Pradesh, Meghalaya, Mizoram and Nagaland have intimated that there is no need to set up Special Courts.

2. The Act does not apply to Jammu & Kashmir.

Export of Automobile Parts

1790. SHRI PYARELAL KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to bring automobile parts under Open General Licence (O.G.L.);

(b) whether any scheme has been formulated for increasing the export of automobile parts; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) No such decision has been taken so far.

(b) and (c). While no specific scheme

has been formulated exclusively for promotion of exports of automobile parts, Government provide all possible support to increase exports from this sector under its overall programme for export promotion. This includes continuous interaction with manufacturers of automobile parts, sponsoring of specialised delegations for export promotion, participation in trade exhibitions and fairs and encouraging collaborative efforts by manufacturers of autoparts and automobile manufacturers to increase exports.

[English]

Central Investment In Rajasthan

1791. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to State: